

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SOUTHERN FUEL LTD	
RELEVANT PARTICULARS	
1.	Name of corporate debtor SOUTHERN FUEL LTD
2.	Date of incorporation of corporate debtor 23.4.1993
3.	Authority under which corporate debtor is incorporated / registered ROC- Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L02310TZ1993PLC012154
5.	Address of the registered office and principal office (if any) of corporate debtor SF NO: 108/2, SARAVANAMPATTI ROAD, VELLAKINAR, COIMBATORE, TN 641029
6.	Insolvency commencement date in respect of corporate debtor 28.09.2021
7.	Estimated date of closure of insolvency resolution process 27.03.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional Tharuvai Ramachandran Ravichandran IBBI/PA-002/IP-N00241/2017-18/10692
9.	Address and e-mail of the interim resolution professional, as registered with the Board G3, Block 2, Shivani Apts, 40, East Coast Road, Thiruvanniyur, Chennai 600041 travichandran@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional G3, Block 2, Shivani Apts, 40, East Coast Road, Thiruvanniyur, Chennai 600041 travichandran@yahoo.com
11.	Last date for submission of claims October 15, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink: https://ibbi.gov.in/home/downloads Physical Address: Same as address mentioned in item No: 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Southern Fuel Limited** on September 28, 2021. The creditors of **Southern Fuel Ltd** are hereby called upon to submit their claims with proof on or before October 15, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

THARUVAI RAMACHANDRAN RAVICHANDRAN
Interim Resolution Professional
IBBI/PA-002/IP-N00241/2017-2018/10692
In the matter of SOUTHERN FUEL LIMITED

Date : September 30, 2021
Place: Chennai



J. R. R.